CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 378/MP/2023

Subject: Petition under Section 79(1)(f) of the Electricity Act, 2003 for

adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of

contract performance bank guarantee.

Petitioner : Manikaran Power Limited

Respondent : MSEDCL and 2 others

Date of Hearing: **7.5.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Ms. Swapna Seshadri, Advocate, MPL

Ms. Harsha V. Rao, Advocate, MPL

Ms. Aishwarya Subramaniam, Advocate, MPL

Ms. Sanjukta Das, Advocate, MPL

Shri Gopal Jain, Senior Advocate, MSEDCL Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

During the hearing, the learned senior counsel for the Respondent, MSEDCL, prayed for an adjournment on the ground that the issue decided vide the Commission's order dated 2.6.2023 has been challenged by the Respondent before APTEL in Appeal No. 828/2023 and is pending final hearing. He further submitted that, though there is no interim order of stay, since the APTEL is seized of the issue, the Commission may list the present case, after a final decision in the appeal.

- 2. On a specific query of the Commission as to whether the appeal has been listed for hearing on any specific date, the learned Senior counsel, while answering in the negative, submitted that an application will be filed by the Respondent before APTEL, seeking an early hearing of the said appeal.
- 3. The learned counsel for the Petitioner, while objecting to the request of the Respondent for an adjournment on the ground that the appeal filed by it was pending before APTEL, pointed out that the Respondent had not sought any interim order of stay before APTEL, in the said appeal. She further submitted that the deductions made by the Respondent MSEDCL, were in complete contravention of the Commission's order dated 2.6.2023 and therefore prayed that the matter may be disposed of, after hearing the parties.
- 4. The Commission, after hearing the parties, accepted the submission of the Respondent MSEDCL (as in para 2 above) and adjourned the hearing.



5. Accordingly, the Petition will be listed for hearing on **22.7.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

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